

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(1)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/656/(IB)/CB/2017
NAME OF THE PETITIONER(S) : KAMACHI INDUSTRIES LTD
NAME OF THE RESPONDENT(S) : GEETHA SAI ENERGY PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. Preethi S. Anan
for Rajapopal & Raghunathan
Advocate

Counsel for Petitioner

Preethi S. Anan

ORDER

Counsel for the Applicant present. No representation on behalf of the Corporate Debtor. As seen from the order dated 15.12.2017, the direction was given to the Applicant for serving the notices to the Corporate Debtor by way of substituted services. Pursuant to the order, the Applicant has published the notices one in 'Times of India' and the other in 'Dina Malar' on 28.12.2017. The same is placed on record. The services against the Corporate Debtor is held sufficient. In spite of the services, there is no representation. Therefore, Corporate Debtor is proceeded *ex parte*. Matter is posted for arguments. Put up on **12.01.2018 at 10.30 A.M.**

-sd-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk